

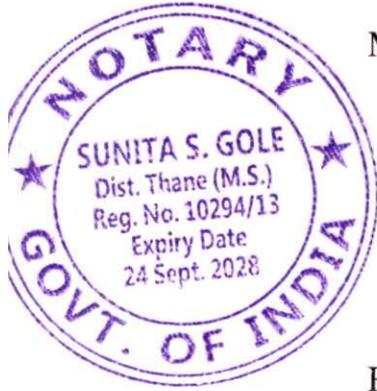
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION No.49/2025(WZ)

Vasundhara Foundation ... Applicant

v/s

M/s.Shri Lalit Nagpal & Ors. ... Respondents



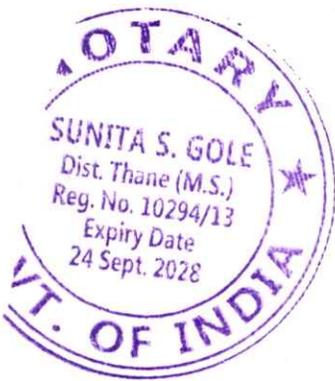
**Affidavit on behalf of Maharashtra Pollution Control Board
i.e. Respondent No.2**

I, Rakesh Dafade, Aged -Adult, Occupation-Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Mumbai-III, having Office address at Kalpataru Point, 2nd Floor, Sion-Matunga Scheme Road No.8, Near Sion Circle, Sion (East), Mumbai-400 022, do hereby state on solemn affirmation as under :-

1. I am filing this Affidavit in compliance of the Order dated 30/06/2025 passed by this Hon'ble Tribunal.
2. I say and submit that the Applicant has filed the present Original Application, regarding illegal running and operation of ready-mix concrete unit operated by Respondent No.1-M/s.Shri Lalit Nagpal located at CTS No.74A/3C, 74A/2 (part), Opp.Shah Industrial Estate, Deonar, Kurla (East), Mumbai, causing serious environmental pollution in the nearby areas.

3. I say and submit that the Respondent No.3-MPCB has granted 1st Consent to Operate dated 3/11/2022 under "Green" Category to Respondent No.1-M/s.Shri Lalit Nagpal for Ready Mix Concrete of 15,000 m³/month of Maximum Quantity, which is commercial plant, subject to certain terms and conditions, which is valid upto 31/10/2025. A copy of the said Consent to Operate is enclosed to the said Original Application as an Annexure-B.
4. I say and submit that in order to verify the compliance of the consent conditions, the Official of Respondent No.3-MPCB visited to the aforesaid site of Respondent No.1 on 18/11/2022 and observed that the industry has not complied with the consent conditions. Therefore, the Respondent No.3-MPCB has issued proposed directions to Respondent No.1-Industry vide letter dated 29/11/2022. A copy of the proposed directions is enclosed to the said Original Application as an Annexure-D.
5. I say and submit that Respondent No.3-MPCB has received a Complaint regarding pollution caused by the Respondent NO.1-Industry. In order to verify the complaint, the Officials of the Respondent No.3-MPCB visited the aforesaid site of Respondent NO.1-Industry and observed various non-compliances. Accordingly, the Respondent NO.3-MPCB has issued closure directions to the Respondent nO.1-Industry vide letter dated 1/11/2023. A copy of the directions of closure is enclosed to the said Original Application as an Annexure-H.





6. I say and submit that in response to the closure directions dtd.1/11/2023, the Respondent No.1-Industry has submitted reply, requesting to withdraw the closure directions. In order to verify the compliance, the Official of the Respondent No.3-MPCB visited the site of Respondent No.1-Industry on 23/11/2023 and on the basis of compliance observed during the visit, the Respondent No.3-MPCB has issued conditional directions to restart to the Respondent No.1-Industry vide letter dated 8/1/2024. A copy of the conditional directions to restart dated 8/1/2024 is enclosed to the said Original Application as an Annexure-J.

7. I say and submit that the Respondent NO.3-MPCB has issued Guidelines for Ready Mix Concrete Plants (RMC) for sitting criteria in Mumbai Metropolitan Region (MMR) in the State of Maharashtra vide Notification dated 27/11/2024, wherein, one of the condition is that "All existing / new commercial plants shall be fully covered from all sides like a box structure by using tin/similar type of material within a period of 03 months from the date of issuance of this Notification and shall submit a Bank Guarantee of Rs.25 Lakhs towards compliance of the same . As per the said Guidelines, the RMC Plants are covered under the Consent Management Regime of the Maharashtra Pollution Control Board under "Orange" Category.

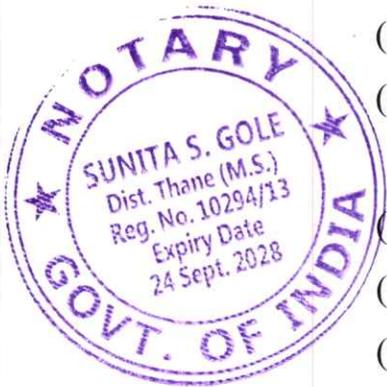
8. I say and submit that Respondent NO.3-MPCB has granted Amendment in Consent to Operate dated 28/1/2025 for RMC



Plant under 'Orange/SSI Category to Respondent No.1-Industry, which is valid upto 31/10/2025. A copy of the Amendment in Consent to Operate dated 28/1/2025 is enclosed herewith and marked as an **Annexure-I**.

9. I say and submit that in order verify the present status, the Official of Respondent NO.3-MPCB visited the site of Respondent No.1-Industry on 29/7/2025 and observed as follows:

- (i) All materials transfer points are covered.
- (ii) Barricading all around the RMC Plant is provided.
- (iii) Silos are provided for storage of fly ash and cement. Bag filter is provided for the silos.
- (iv) Mist type Water Sprinkling is provided in the premises.
- (v) Mobile fogger cannon is provided on the premises.
- (vi) Mixing section of cement aggregate and sand are equipped with dust collection system.
- (vii) Settling tanks are provided for waste water treatment and treated water is being recycled in the plant.
- (viii) Regular cleaning and wetting of the premises are done.
- (ix) Internal work area is cement concrete.
- (x) CAAQMS installed and in operation. A display board to CAAQMS is provided.
- (xi) The Industry has provided Box Type Structure. A copy of the visit report dated 29/7/2025 alongwith the photographs is enclosed herewith and marked as an **Annexure-II**.





10. In view of the above, the Respondent No.1-Industry has complied with the consent conditions.

11. Hence this submission.

Solemnly affirmed on this day of August, 2025 at Mumbai.

For and on behalf of the Maharashtra Pollution Control Board,

Rakesh Dafade

(Rakesh Dafade)

Sub-Regional Officer, Mumbai-III



NOTARISED

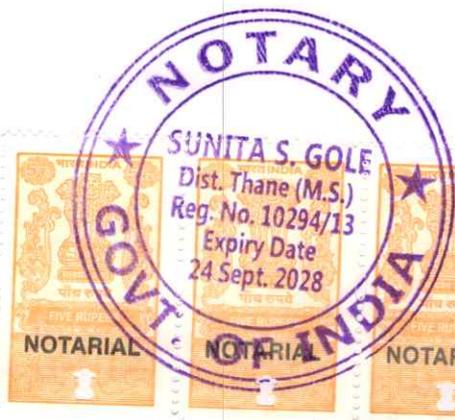


SUNITA S. GOLE
ADVOCATE & NOTARY
Off.: Shop No. 3, Near Food Box Hotel,
Behind Sai Baba Mandir, Thane Court Naka,
THANE (W) - 400 601.

NOTED & REGISTERED

Sr. No.: 25699/1025

12 AUG 2025





Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Visit Report

General Information

IMIS ID : MPCB-UNCONSENTED-0000032541**Industry Name :** shri lalit nagpal , ready mixed concrete plant ,**Address :** CTS no 74A/3 C , 74 A/2 opp shah indstrail estate**Pincode :** 400088**Category :** Green (SSI)**Email :****Phone :****Visit Scheduled On :** 28/07/2025**Last date of visit :** 29/07/2025**Visited by :** Shri. Vinod Ramkishan Pawale(FO-Mumbai III)

Visited On

Visited Industry on :28/07/2025

Email Address of Unit :rahul.arolkar@gmail.com

Telephone Number of Unit :9004501484

Siting Criteria

Siting Criteria : No

Location

Notified Industrial area : No

Detail : BMC

Planning Authority : BMC

Visit For

Visit For : Application

Applied For : Renewal of Consent to Operate



Previous Consent Detail

Consent UAN No.	Date	Validity	Capital Investment	Verified By
NA		0		NA

Environment Clearance

Is EC Applicable : No

Production Details

Product Name	Quantity(As consent)	Unit(As consent)	Quantity(Actual)	Unit(Actual)	Operational Issue
READY MIXED CONCRETE	15000	m3/month	6000	m3/month	No

Waste Water Management

Source of water :
 1) Surface
 Surface Detail : BMC
 Authority Permission : BMC

Deviation In:

Water Consumption : No

Effluent : No

Sewage : No

Whether Industrial effluent generated : No

Whether Domestical effluent generated : No

	Industrial		Domestic	Gardening
	Process	Cooling		
Generation in m3/day	As per consent			0
	Actual			0

Treatment System

Industrial

Domestic

Primary :

Secondary :

Tertiary :

Advanced :

JVS sample collection (Water)

JVS sample collected for Water : No

Detail : NA

Previous JVS Records (Water)

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
---------	-----------	----------------	-------------	----------------	----------------	---------------

Air Pollution Aspect

1) Details of emission : No

#	Source	Fuel Name	Fuel Quantity	Fuel Unit	Control Equipment Installed	Stack Height(mtrs)	Operational Issue
---	--------	-----------	---------------	-----------	-----------------------------	--------------------	-------------------

Record not found.

2) Differential in existing source of emission : No

JVS sample collection (Air)

JVS sample collected for Air : No

Detail : NA

Previous JVS Records (AIR)

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
---------	-----------	----------------	-------------	----------------	----------------	---------------

Hazardous Waste Generation

Difference in exiting waste generation : No

Non Hazardous Waste Generation

Difference in exiting waste generation : No

Any specific Conditions

Condition

Compliance

Consent

Directions

Environment Clearance

Any NGT / Court order

Bank Guarantee

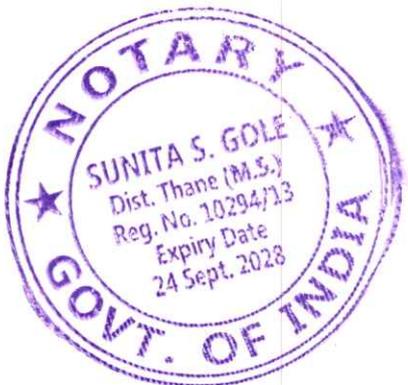
BG Imposed : Yes

BG Imposed Against : Consent

Bank Guarantee Imposed for	BG submitted	Bank Guarantee No	Date	Validity	Amount	Status	Compliance Period	Return	Forfeit
Consent	Yes	3011	30-11-2022	23-07-2026	500000	Compiled	continues	0	No

Remark

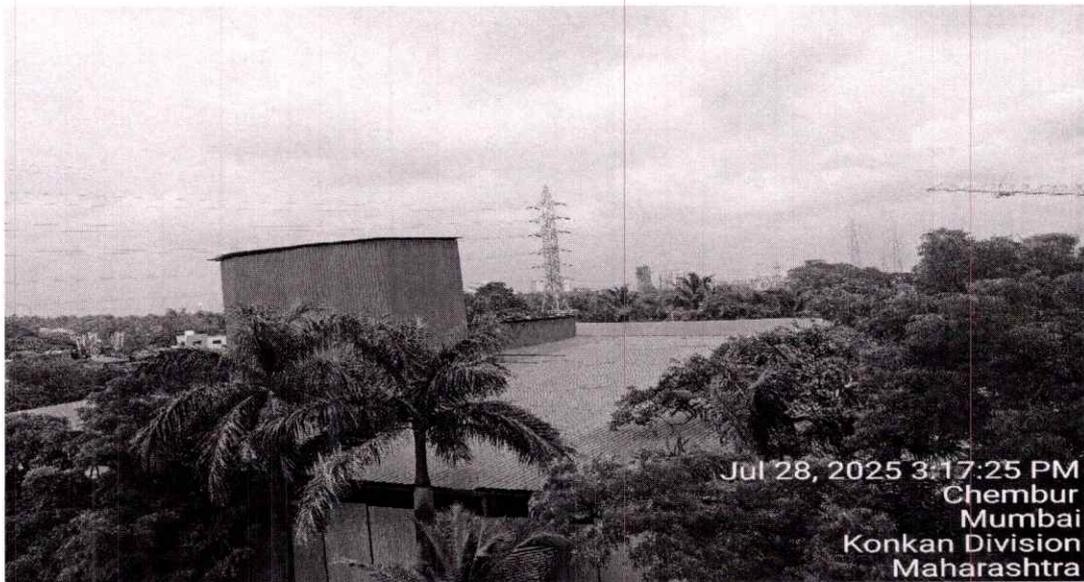
#	Statutory Submissions	Financial Year	Within Time	Whether any deviation waste generation & disposal (less/more)
	Record not found.			
Penal Charges				
	Penal Charges : No			
OCEMS				
	Is Mandatory : Mandatory			
	Is Installed : Installed			
	Is Operational : Operational			
	Connected to MPCB server : Yes			Detail : Display Board Provided
Green Coverage				
	Green Coverage : No			
	Detail : NA			
Any Specific Observation				
	Any Specific Observation : Industry has been visited towards checking the compliance, industry has been visited on 28.07.2025 and made following observation: - 1. All materials transfer points are covered. 2. Barricading all around the RMC plant is provided. 3. Storage area of sand & aggregate is equipped with roof top water sprinkling system. 4. Silos are provided for storage of fly ash and cement. Bag filter is provided for the silos. 5. Mist type Water Sprinkling is provided in the premises. 6. Mobile Fogger cannon is provided on the premises. 7. Mixing section of cement aggregate and sand are equipped with dust collection system. 8. Settling tanks are provided for wastewater treatment and treated water is being recycled in the plant. 9. Regular cleaning and wetting of the premises are done. 10. Internal work area is cement concrete. 11. CAAQMS installed and in operation, display board to CAAQMS is provided. 12. Industry has provided Box type structure			
Previous legal action detail				
Sr. No.	Legal Action Details	Legal Direction/Notice Details		
1	MPCB-LEGAL_ACTIONS-311224004 Initiated By:Yogesh Gore(FO-Mumbai III)	Outward No: Issued By:(-) Issued On:		
Whether unit complied				
	Whether unit complied : Yes			



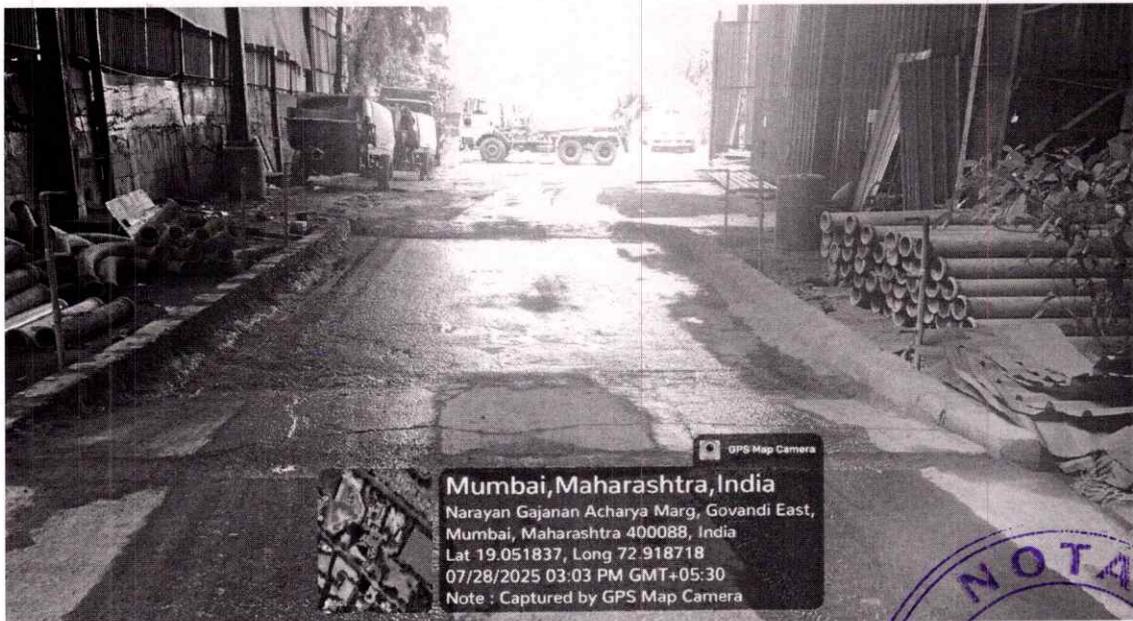
Industry has been visited towards checking the compliance, industry has been visited on 28.07.2025 and made following observation: -

M/s. Shri Lalit Nagpal, Ready Mixed Concrete Plant, CTS Number 74A/3C, 74A/2 (part), Opposite Shah Industrial estate, Deonar East, Kurla, Mumbai.

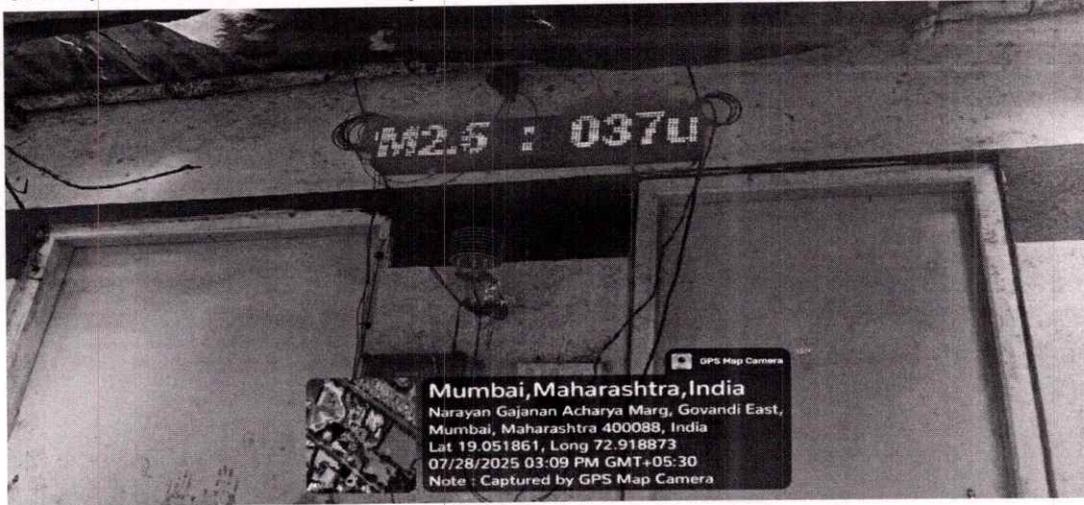
1. Closed system RMC inside the Box structure



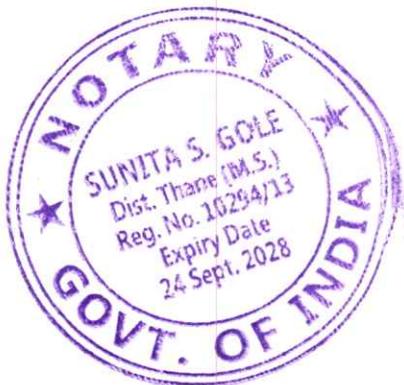
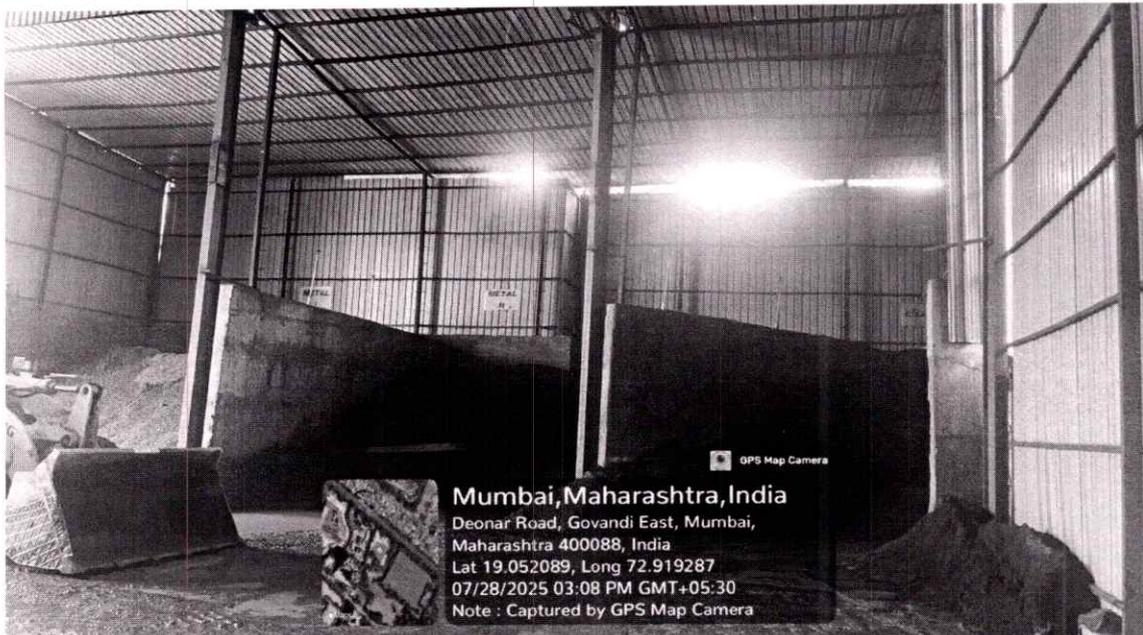
2. Two Level Tyre washing system.



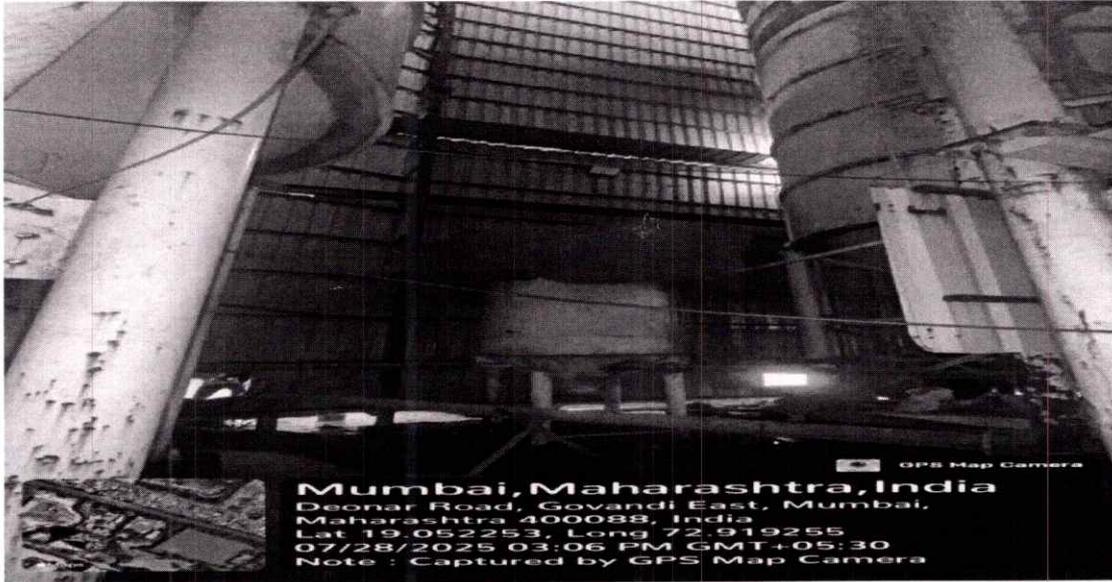
3. CAAQMS installed and in operation, display board to CAAQMS is provided



4. Storage area of sand & aggregate is equipped with roof top water sprinkling system.



5. Dust Collection System



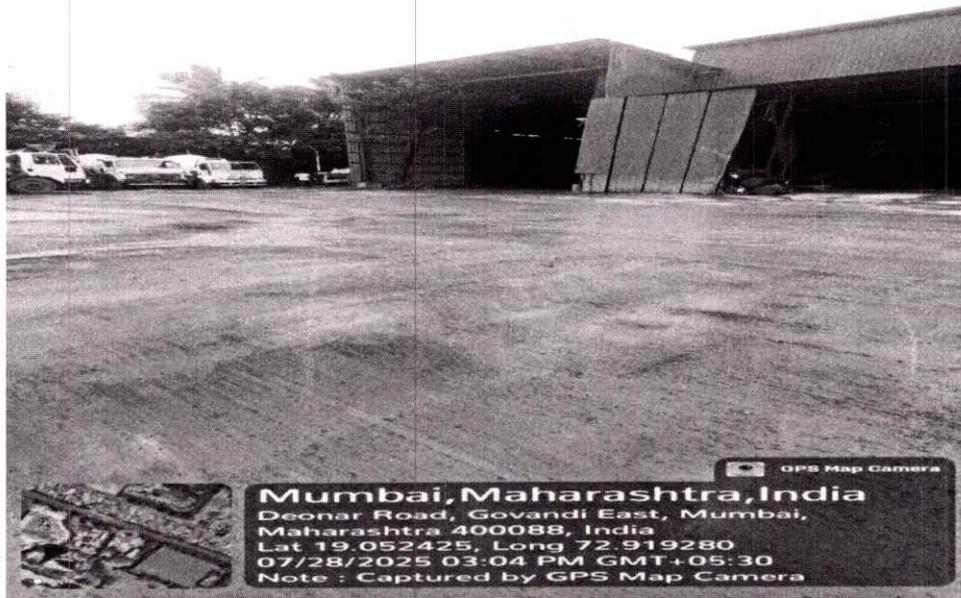
6. Mixing section of cement aggregate and sand are equipped with dust collection system.



7. Mobile Fogger cannon is provided on the premises



8. Internal work area is cement concrete



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax:
 24044532/4024068/4023516
 Website: <http://mpcb.gov.in>
 Email: jdair@mpcb.gov.in



Kalpataru Point, 2nd, 3rd
 and 4th floor, Opp. Cine
 Planet Cinema, Near Sion
 Circle, Sion (E),
 Mumbai-400022

ORANGE/S.S.I (O90A)
**No:- Format1.0/RO/UAN No.MPCB-
 CONSENT_AMMENDMENT-0000015016/CO/250100013
 1**

Date: 28/01/2025

To,
**M/s. Shri Lalit Nagpal, Ready Mixed Concrete Plant,
 CTS Number 74A/3C, 74A/2 (part), Opposite Shah
 Industrial estate, Deonar East, Kurla, Mumbai.**



Sub: Grant of Amendment in Consent to Operate for RMC Plant under Orange/SSI Category.

Ref: Earlier 1st Consent to Operate accorded by the Board vide letter No. Format1.0/APAE Section/UAN No.0000145219/CO/2211000220 dtd. 03/11/2022.

Your application No.MPCB-CONSENT_AMMENDMENT-0000015016 Dated 05.11.2024

For: Grant of Amendment in Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The Amendment in Consent to Operate is granted for the period up to 31/10/2025.**
2. **The capital investment of the project is Rs.1.4 Crs. (As per C.A Certificate submitted by industry)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	READY MIXED CONCRETE	15000	m3/month

(For Commercial purpose)

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	10	As per Schedule - I	Recycle 100% to achieve ZLD.
2.	Domestic effluent	0.5	As per Schedule - I	On land for gardening



5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	0	0	0	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	NA	0	--NA--	0	0

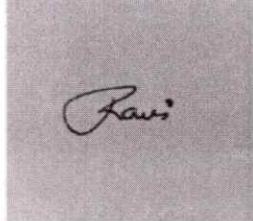
7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1		0	--NA--	NA	NA

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as any exemption from obtaining necessary NOC from other Govt. agencies / local bodies as may deemed fit necessary.
10. Project Proponent shall provide adequate water treatment and disposal facility for generated effluent from their activity. They shall comply with provisions under the Water (Prevention and Control of Pollution) Act, 1974.
11. Project Proponent shall provide adequate Air Pollution Control arrangement at the source. They shall comply with the provisions under the Air (Prevention and Control of Pollution) Act, 1981 and conditions prescribed.
12. The remediation and restoration measure shall be taken by the project proponent in case of any environmental pollution in the surrounding area due to emission/effluent in excess of the standards being discharged/emitted into the environment and violation of consent conditions and thereby causing environmental pollution.
13. Operation of RMC plant shall be in daytime only. However, in notified MIDC area, notified industrial parks, outside corporation area time restrictions are not applicable. The daytime shall mean from 6 am to 10 pm.
14. The Maharashtra Pollution Control Board reserves its rights to impose any stringent standards if so required.
15. All existing/new plants shall be fully covered from all sides like a box structure by using tin/similar type of material within a period of 03 months for the date of issuance of the Notification dtd. 27/11/2024 and shall submit Bank Guarantee of Rs. 25 Lacs towards compliance of the same.
16. This Consent is issued with an overriding effect on earlier Consent granted vide No. Format1.0/APAE Section/UAN No.0000145219/CO/2211000220 dtd. 03/11/2022.
17. The applicant shall make an application for renewal of Consent 60 days prior to date of expiry of the Consent. (Operate / Renewal)



This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



bcc233d9
37ad9486
70db66b3
c45416c6
e50f9829
17849a5f
62c7814c
e207934c

Signed by: Shri. Ravindra Andhale
Regional Officer
For and on behalf of,
Maharashtra Pollution Control Board
romumbai@mpcb.gov.in
2025-01-28 17:54:43 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	30000.00	TXN2208000936	08/08/2022	Online Payment

Fees of Rs. 15000/- is balance with the Board & same will be considered at the time of grant of next Renewal of Consent to Operate.

Copy to:

1. Regional Officer, MPCB, Mumbai and Sub-Regional Officer, MPCB, Mumbai III
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



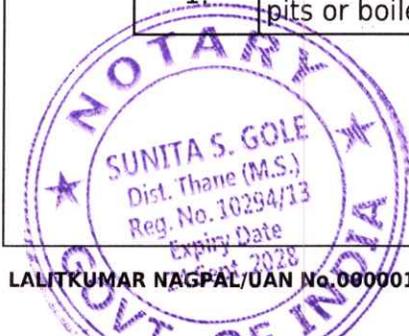
SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 10.00 CMD consisting of for the treatment of 10 CMD of trade effluent.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent and recycle the entire treated effluent into the process for various purposes such as for cooling, process & Scrubbing with metering system so as to achieve Zero Liquid Discharge. There shall be no discharge on land or outside factory premises.
- C] The treated effluent shall be 100% recycled / reuse in process to achieve zero liquid discharge. There shall not be any discharge of treated / untreated effluent for gardening / outside premises / into the MCGM drain system.
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 0.5 CMD of sewage.
- B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30
3	COD	Not to exceed	100

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1	Industrial Cooling, spraying in mine pits or boiler feed	0.00



Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
2.	Domestic purpose	2.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	175.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	175.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.



SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
0	0		0.00	0 0 -- NA--	-	0	-

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:
6. Control Equipment:
- a. In-house measures :-**
- All material transfer points should be covered.
 - The dust containment system shall be provided incorporating either of the following:
 - Barricading all around the periphery of the plot boundary of height minimum 20 feet or 5 feet above free fall air emission area. Whichever is height with tin sheets same may extend above with netlon clothing whenever required.
 - Water sprinkling/Chemical dust stabilizing agent spraying system along the periphery inside the premises of RMC.
 - Tree plantation along the periphery inside boundary of the RMC premises having minimum width of 5 meters, on all sides. The foliage of the trees shall adequately cover area upto about 20m height.
 - Internal work area shall be, cement concreted/Asphalted
 - Daily cleaning / Removal of dust accumulation inside the plant (dry/wet) shall be carry out with industrial vacuum cleaner.
 - Two level type washing facility shall be provided at entry and exit points, for transit mixture vehicle.
- b. Raw material storage & handling:-**
- Storage silos of cement & fly-ash shall be adequate capacity of dust Collection system such as multi - cyclone followed by bag house assembly.
 - Handling of Cement, sand, fly ash and aggregates shall be carried out with mechanical closed system only.
 - Manual operations shall be permitted only in a closed shed, equipped with dust control system at the loading point as well as roof top secondary dust control system.



4. All Conveyor belts of Sand, aggregate shall be covered with tin sheets and at points dust collection system to be installed to avoid secondary fugitive emissions.
5. Mixing section of cement, aggregate & sand shall be equipped with adequate capacity dust collection system, such as multi-cyclone followed by bag houses, so as to limit dust emissions.
6. Storage area of sand & aggregates shall be equipped with roof top water sprinkler system.
7. The production plant shall be interlocked with air pollution control system.
8. Alternative power supply system should cover both the production and Air Pollution control system.
9. Industry shall provide treatment facility industrial effluent.
10. Industry shall provide disposal facility for treated effluent.
11. Industry shall provide disposal facility for solid waste.
12. Industry shall provide proper exhaust system in the premises.

c. Ambient air quality as a distance of 10 mtr form source or the plant boundary whichever is nearer, shall meet the following standards

Particulate Matter PM 10	Not to Exceed	100 ug/m ³
Particulate Matter PM 2.5	Not to Exceed	60 ug/m ³

d. Solid waste treatment and disposal:

Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste. Industry shall comply with following additional conditions:

1. The RMC plants where the norms are not followed and the technology is old (Star type) shall be discarded within 1 year. Existing RMC plant shall implement the suggested guidelines within a year. The renewal of Maharashtra Pollution Control Board's consent shall be considered only after implementation of new guidelines. The RMC's having valid consent of Maharashtra Pollution Control Board shall amend their consent in compliance with guideline within a year.
2. Operation of RMC plant shall be in day time only. However in notified MIDC area, notified industrial parks, outside corporation area timing are not applicable. The Day time shall mean from 6 a.m. to 10 p.m.
3. The industry strictly follows the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra as per notification dated 7/11/2016.



SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent(C2E/C20/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	1st Consent to Operate	Rs. 5.0 Lakh	15 days.	Towards O & M of pollution control systems & compliance of Consent conditions.	Continuous.	30/04/2026.
2	1st Consent to Operate	Rs. 25 Lacs	15 days.	All existing/new plants shall be fully covered from all sides like a box structure by using tin/similar type of material within a period of 03 months for the date of issuance of the Notification dtd. 27/11/2024	03 Months	30/04/2026.

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.

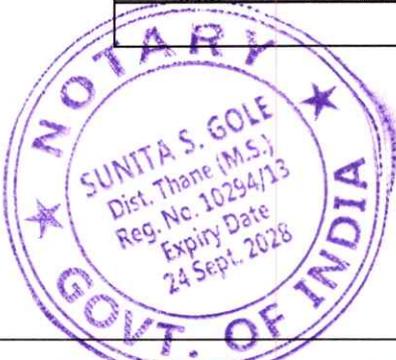
Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C20/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C20/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.



12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.



25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.

